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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-34/2020/4662/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bobita Kshetry,
Principal Judge,
Family Court, Silchar.

Dated Guwahati the 27th June, 2022.

Sub: Child Care Leave.

Ref:- Your Letter No. FC/Sil/2022/507 dated 27.06.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **24 days Child Care Leave from 20.07.2022 till 12.08.2022** (suffixing 13.08.2022 to 15.08.2022) **along with station leave permission from the morning of 20.07.2022 till the morning of 16.08.2022**, subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Cachar, Silchar and in his absence to the in-charge District & Sessions Judge, Cachar, Silchar, before proceeding on leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-34/2020/4663-64-65/A, dated , 27-06-2022
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action.
2. The District & Sessions Judge, Cachar, Silchar.
3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)